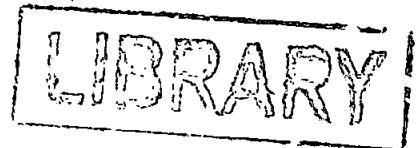


**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**



O.A/350/1343/2021

Date of Order: 15.09.2021

**Coram:** Hon'ble Dr. Nandita Chatterjee, Administrative Member

Swarup Bal, S/o Late Bidyut Baran Bal, residing at  
Vill. Gadai Balbar, P.O. & P.S. Nandigram, Dist.  
East Medinipur, unemployed youth.

....Applicant

**VERSUS**

1). Union of India through the Secretary Ministry of  
Finance, Aayakar Bhawan, New Delhi-110001.

2) Principle Chief Secretary of Income Tax, West  
Bengal and Sikkim Aayakar Bhawan, P/7  
Chowringhee Square, Kolkata-700069.

3) Deputy Secretary of Income Tax Headquarter  
(PARS & ESTT), Aayakar Bhawan, P/7  
Chowringhee Square, Kolkata-700069.

4) Assistant Secretary of Income Tax, Aayakar  
Bhawan, P/7 Chowringhee Square, Kolkata-700069.

....Respondents

For The Applicant(s): Mr. N. Roy, counsel

For The Respondent(s): Mr. R. Bose, counsel

**ORDER (ORAL)**

Dr. Nandita Chatterjee, Member (A):

The applicant has approached this Tribunal under Section 19 of the  
Administrative Tribunals Act, 1985, praying for the following relief:-

"(a) To issue direction upon the respondent to consider the representation  
dated 20.12.2020 for appointment on compassionate appointment forthwith.

(b) To issue direction upon the respondent to give compassionate appointment  
to the applicant forthwith.

(c) Any other order or further order or orders has learned Tribunal deem fit and  
proper.

(d) To produce Connected Departmental Record at the time of Hearing."

*hsh*

2. Heard both Ld. Counsel and examined annexed documents.

Affidavit of service is taken on record.

3. At hearing, Ld. Counsel for the applicant would very fairly submit that although the applicant was directed vide instructions (at Annexure A-6 to the O.A) to fill up his personal information data sheet with requisite details, the applicant has not been able to furnish the requisite particulars, and had only appended his signature to the form.

4. Accordingly, as prayed for by Ld. Counsel for the applicant, the applicant is permitted to withdraw the present Original Application and to submit all the requisite particulars alongwith the filled in personal information data sheet to the competent respondent authorities within a period of 3 weeks from the date of receipt of a copy of this order.

In the event such particulars as well as filled in proforma is received by the respondent authorities, the competent respondent authority will thereafter proceed to decide in accordance with law and convey such decision to the applicant within a period of 12 weeks thereafter.

The applicant is at liberty to approach this Tribunal if his grievance continues to persist.

5. With these directions, the O.A. is disposed of. There will be no orders on costs.

(Nandita Chatterjee)  
Member (A)

ss